

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 210/2016
RT CP (CAA) No. 124/Chd/Hry/2017**

In the matter of Sections 391-394 of the Companies Act, 1956.

AND

In the matter of scheme of amalgamation between:

Xceedance Infotech Pvt. Ltd. ..Petitioner/Transferor Co.-I

AND

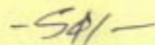
Xceedance Consulting India Pvt. Ltd. ..Petitioner/Transferee Co.- II

Present: - Mr. Atul V. Sood, Advocate with Mr. Vikas Garg, Advocate
for the petitioner-companies.

Mr. D.K. Singh, Official Liquidator, Chandigarh.

The learned counsel for the petitioner-companies has filed certificate from statutory auditors confirming that the accounting treatment contained in clause 13 of the Scheme is in compliance with Accounting Standard-14 issued by The Institute of Chartered Accountants of India, specified under Section 133 of the Companies Act, 2013. The same be taken on record.

List on 13.07.2017 for arguments.



(Justice R.P. Nagrath)
Member (Judicial)

✓ May 30, 2017
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